

12

STANDING COMMITTEE ON LABOUR

(2020-21)

(SEVENTEENTH LOK SABHA)

MINISTRY OF SKILL DEVELOPMENT & ENTREPRENEURSHIP

**[Action taken by Government on the Observations/
Recommendations of the Committee contained in their Third
Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of
the Ministry of Skill Development & Entrepreneurship]**

TWELFTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

February, 2021/ Magha, 1942 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON LABOUR
(2019-20)

Shri Bhartruhari Mahtab - Chairperson

MEMBERS

LOK SABHA

2. Shri Subhash Chandra Baheria
3. Shri John Barla
4. Shri Raju Bista
5. Shri Pallab Lochan Das
6. Shri Pasunoori Dayakar
7. Shri Feroze Varun Gandhi
8. Shri Satish Kumar Gautam
9. Shri B.N. Bache Gowda
10. Dr. Umesh G. Jadhav
11. Shri Dharmendra Kumar Kashyap
12. Dr. Virendra Kumar
13. Adv. Dean Kuriakose
14. Shri Sanjay Sadashivrao Mandlik
15. Shri K. Navaskani
16. Shri Khalilur Rahaman
17. Shri D. Ravikumar
18. Shri Nayab Singh Saini
19. Shri Ganesh Singh
20. Shri Bhola Singh
21. Shri K. Subbarayan

RAJYA SABHA

22. Shri Oscar Fernandes
23. Shri Elamaram Kareem
24. Dr. Raghunath Mohapatra
25. Dr. Banda Prakash
26. Shri Rajaram
27. Ms. Dola Sen
28. Shri M. Shanmugam
29. Shri Dushyant Gautam
30. Shri Vivek Thakur
31. Shri Neeraj Dangi

SECRETARIAT

1. Shri T.G. Chandrasekhar - Joint Secretary
2. Shri P.C. Choulda - Director
3. Shri D.R. Mohanty - Additional Director
4. Shri Kulvinder Singh - Deputy Secretary

COMPOSITION OF THE STANDING COMMITTEE ON LABOUR
(2020-21)

Shri Bhartruhari Mahtab - Chairperson

MEMBERS

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12. Shri P.K. Kunhalikutty
13. Adv. Dean Kuriakose
14. Shri Sanjay Sadashivrao Mandlik
15. Shri Khalilur Rahaman
16. Shri D. Ravikumar
17. Shri Nayab Singh Saini
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4. Shri Kulvinder Singh - Deputy Secretary

INTRODUCTION

I, the Chairperson, Standing Committee on Labour (2020-21) having been authorized by the Committee, present on their behalf this Twelfth Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Third Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Skill Development & Entrepreneurship.

2. The Third Report was presented to Lok Sabha and laid in Rajya Sabha on 29th November, 2019. The Ministry of Skill Development & Entrepreneurship furnished their replies on 2nd March, 2020 indicating Action Taken on the Observations/Recommendations contained in the Third Report. The Committee (2019-20) considered and adopted the draft Report at their Sitting held on 29th July, 2020. However, the Report could not be presented to the House as the term of the Committee ended on 12th September, 2020, before the commencement of the Monsoon Session of Parliament, 2020 and the notification relating to re-constitution of the Committee for the year 2020-21 was issued on 29th September, 2020. The Committee (2020-21) considered and re-adopted the draft Report without any modification at their sitting held on 21st October, 2020.

3. An analysis of the action taken by Government on the Observations/ Recommendations contained in the Third Report (Seventeenth Lok Sabha) is given at Appendix-II.

4. For ease of reference, Observations/ Recommendations of the Committee have been printed in thick type in the body of the Report.

New Delhi;
2nd February, 2021
13 Magha, 1942 (Saka)

BHARTRUHARI MAHTAB
CHAIRPERSON,
STANDING COMMITTEE ON LABOUR

REPORT

CHAPTER-I

This Report deals with action taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Skill Development & Entrepreneurship.

2 The Third Report was presented to Lok Sabha and also laid in Rajya Sabha on 29th November, 2019. It contained 16 Observations/Recommendations. Replies of the Government in respect of all these Recommendations have been received and are categorized as under:-

- | | |
|--|---|
| (i) Observations/Recommendations which have been accepted by the Government –
Rec. Para Nos. 4, 5, 6, 7, 8, 10, 11, 12, 13, 14 and 15 | Total:11
Percentage:68.75% |
| (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply – Nil | Total:00
Percentage:00 |
| (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration –
Rec. Para No. 1, 2, 9, and 16 | Total: 04
Percentage: 25% |
| (iv) Observations/Recommendations in respect of which replies of the Government are interim in nature -
Rec. Para No. 3 | Total:01
Percentage:6.25% |

3. The Committee desire that Action Taken Notes in respect of Observations/Recommendations contained in Chapter I and final replies

to Observations/Recommendation contained in Chapter V may be furnished to them at the earliest.

I. PROPOSED AND APPROVED ALLOCATION FOR 2019-20

(Recommendation Para Nos. 1 & 2)

4. In their earlier Report, the Committee had noted that the Ministry of Skill Development & Entrepreneurship had been allocated Rs. 2,989.21 crore for fiscal 2019-20 against their proposal of Rs. 4,995.66 crore for implementation of various scheme, the major schemes being Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS), Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Skill Strengthening for Industrial Value Enhancement (STRIVE) etc. which have been categorised into six umbrella schemes of Development of Skill; Promotion of Apprenticeship; Development of Entrepreneurship; Strengthening of Infrastructure for Institutional Training; Strengthening of Skill Institutions and Support to Regulatory Institutions. The Committee had further noted that for Development of Skill, the Ministry proposed an amount of Rs. 3,894 but were allocated only Rs. 2,400 crore whereas according to the Ministry an additional fund of Rs. 1,494 crore was required primarily for implementation of flagship scheme of PMKVY and World Bank assisted SANKALP project. Similarly, for promotion of Apprenticeship the Ministry proposed Rs. 101.25 crore but were allocated Rs. 61.25 crore only and for Strengthening of Infrastructure for Institutional Training the proposed amount was Rs. 425.15 crore but the actual allocation was a meagre amount of Rs. 125.15 crore. According to the Ministry themselves one of the main reasons for drastic reduction in the BE proposal for 2018-20 was the expenditure trends in the past *i.e.* for the years 2017-18 and 2018- 19, the Ministry fell short of utilising the RE allocation by more than Rs. 200 crore reasoning that under utilisation of funds was due to the 'Savings'/ large unspent balances available with the implementing agencies, non-receipt of physical and financial

progress, nonreceipt of complete proposals for Grants from the State Governments and non-implementation of EAT module by the State Governments etc. Despite the Committee's earlier emphasis on requisite and effective measures to overcome the impediments so as to ensure optimal utilisation of the annual fund allocations, the Ministry had not been successful in completely ironing out the bottlenecks for which there was under performance in 2018-19 too. However, the 61 percent utilisation of funds during the year 2019-20 (as on September, 2019) was an encouraging trend and the Committee had hoped that the Ministry would maintain the momentum so as to achieve maximum utilisation of funds. Taking into account the Ministry's submission that curtailment of the BE proposal for 2019-20, would seriously affect the implementation of schemes, the Committee were of the considered opinion that should the Ministry continue to exhibit their impressive financial performance during the remainder of 2019-20 too, they would be on a stronger footing to get the requisite amount at the supplementary Grants stage and also during future BE proposals.

5. The Committee had also noted that the BE of the Ministry for the year 2016-17 was Rs. 1,804.28 crore and was revised upward to Rs. 2,173 crore whereas the actual expenditure was Rs. 1,553.09 crore only. Similarly, during the year 2017-18 the BE was Rs. 3,016.14 crore which was revised downwards to Rs. 2,356.22 crore and the actual expenditure was Rs. 2,118.02. For the year 2018-19 the BE of Rs. 3,400 crore was scaled down at RE stage to Rs. 2,820.06 crore and the actual expenditure stood at Rs. 2,617.32 only. Thus it was seen that for three consecutive years, the MSDE could neither fix realistic BE nor could fully utilise the RE funds. Citing various reasons which inter-alia included release of payment to individual candidates under the PMKVY after successful completion of skill training & certification; lack of staff to man essential function; non-approval of the scheme of MSTI; late finalisation of agreement with implementation partner of PM- YUVA Yojana and delay in release to State under the PMKVY due to non-submission of utilisation certificate etc. In order to address these impediments, the Ministry reportedly

took a number of measures such as instruction to incur expenditure under the schemes as per the monthly expenditure plan and quarterly expenditure allocation indicated in the Detailed Demands for Grants; monitoring of the expenditure by the Secretary, MSDE besides monitoring by the Additional Secretary and Financial Advisor etc. Opining that consistent under utilisation of funds had proved to be a deterrent on the part of the Ministry in getting requisite and adequate funds according to their own estimates, the Committee were of the view that the measures initiated for optimal utilisation of funds were steps in right direction and should be persisted with uninterruptedly with more emphasis on strengthening the monitoring mechanism so as to reverse the detrimental trend of under utilisation of funds and establish a robust financial management system.

6. In their Action Taken Note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:

"Ministry of Skill Development and Entrepreneurship (MSDE) was set up in the year 2014. The first budgetary support for the Ministry was provided in the financial year 2015-16. The Budgetary allocation since then has increased from Rs. 1,543.46 crore in the year 2015-16 to Rs. 3400 crore in the year 2018-19. The Budget allocation for MSDE is Rs. 2989.21 crore (BE 2019-20) and Rs. 3002.21 crore (BE 2020-21).

2. The actual expenditure against these Budget allocations has increased from Rs. 1,007.47 crores in the year 2015-16 to Rs. 2,617.32 crore in the year 2018-19. In the current financial year, the Ministry had spent more than 61% of the allocated budget in the first two quarters. Notwithstanding, the Budget allocation of the Ministry was reduced by the Ministry of Finance at RE stage to Rs. 2,531.04 crore against Rs. 2989.21 crore (BE 2019-20) keeping in view availability of the fund and priority of the Government. The Ministry has already spent an amount of Rs. 2204.98 crore as on 12.02.2020 which is 87% of RE 2019-20. The major shortfall vis-à-vis expenditure target are due to non submission of utilization certificates as per prescribed criteria by the North Eastern States."

7. The Committee are anguished to note that though the Ministry had utilised 61 percent of the BE (2019-20) amount of Rs. 2,989.21 crore during the first two quarters of that financial year, the allocation was reduced to Rs. 2,531.04 crore at the RE stage. As on 12th February, 2020,

the Ministry have been able to utilise Rs. 2,204.89 crore which is 87 percent of the RE allocation. The Committee appreciate that pursuant to their recommendation, the Ministry have leveraged their performance in the utilisation of Budgetary Allocations during 2019-20. The Committee desire the Ministry to keep up the momentum and perform impressively in the coming years also so as to secure the proposed allocations from the Ministry of Finance for symmetrically carrying out important Schemes/Projects. The Committee also recommend that the issue of non-submission of utilisation certificates in the prescribed format by the North-Eastern States be accorded urgent attention and resolved suitably so that mismatches between the fund allocation and utilisation are removed.

II. Centrally Sponsored State Managed (CSSM) Component

(Recommendation Para No. 5)

8. In their earlier report, the Committee had noted that one of the components of the PMKVY was the Centrally Sponsored State Managed (CSSM) which was launched with the release of State engagement Guidelines on 9th November, 2016 with the responsibility of implementing the remaining 25 percent target of the scheme. But the Committee were deeply concerned to note the below par performance of almost all the State Governments in both financial and physical terms. The initial financial allocation of Rs. 3,050 crore (2016-20) for the States was curtailed to Rs. 2,419 crore out of which the actual utilisation was Rs. 783.21 crore only as on 31st July, 2019. Similarly, out of the 50,32,553 certified candidates, only 15,05,128 could be given

placement. Such under achievement on the part of the State Government had been attributed to delayed launching of CSSM, slow formation of State Skill Development Missions (SSDMs), long cyclical mechanism for granting approval/ release of funds, slow clearance of technical/ operational impediments, additional conditions for Training Centres (TCs) and Training Providers (TPs) etc. The Committee had been informed that the Ministry were taking a number of measures to overcome the impediments and had excused confidence that under the collaborative efforts of the State Governments and NSDC, they would be able to achieve more than 90 percent of the target envisaged under the Scheme. Observing that the scheme was coming to an end in March, 2020, the Committee impressed upon the Ministry to act in unison with the State Governments so that the procedural rigmaroles were addressed expeditiously and the envisaged financial and physical targets achieved optimally by the end of March, 2020.

9. In their Action Taken Note furnished to the Committee, the Ministry have stated as follows:

The observation / recommendation of the committee has been noted.

Under CSSM component, as on 23.01.2020, Rs. 869 Cr. has been disbursed / sanctioned. The details of CSSM component (as on 31.12.2019) are given below:

Component	Enrolled	Trained	Assessed	Certified	Placed
CSSM (STT)	6,27,192	5,21,614	4,34,448	3,81,131	1,09,729

In order to improve the pace of training under CSSM component the following technical assistance has been provided to the States/UTs:

- i. Access to Skill India Portal provided to SSDMs to implement Short Term Trainings and Special Projects w.e.f 21st Nov, 2019.
- ii. Over 20 Workshops have been conducted during the 1st Phase covering 21 States/UTs to orient SSDMs on the Skill India Portal. Also, multiple rounds of Workshops are planned across the country in upcoming month.
- iii. Dedicated States Technical Assistance Team to provide Technical Support to SSDMs for implementing CSSM.
- iv. Conducted over 40 Capacity Building workshops on SMART/SDMS/Scheme Modalities covering over 20 States.
- v. Dedicated State level resources deployed to assist SSDMs to handle technical queries pertaining to Skill India Portal. As on today 19 resources have joined respective SSDMs.

- vi. Reducing assessment pendency by rescheduling assessment dates as per State Assessment Plans.
- vii. Configured over 100 QPs basis States' requests in collaboration with respective SSCs.
- viii. KITS Portal: Now available for State empanelled TPs/TCs to order and procure participant handbooks and kits.
- ix. Workshop for States/UTs to facilitate implementation of Special Projects under CSSM.
- x. Enabled temporary re-assessment functionality on SDMS 2.0 for TCs to clear the backlogs of re-assessments where TCs were not able to apply for the same within stipulated duration (15 days).
- xi. Access to Power-BI tool to generate curated reports as per State's requirement.

10. The Committee note that as on 23.01.2020 Rs. 869 crore has been disbursed/sanctioned under the Centrally Sponsored State Managed (CSSM) component of PMKVY. The Committee also find that out of the 3,81,131 candidates certified only 1,09,729 candidates could be given placement. The Ministry are reportedly taking a number of measures to improve the pace of training. Since the CSSM component of PMKVY has consistently remained an area of deep concern, both in terms of fund utilisation by various State Governments and the number of trained/certified candidates given placement, the Committee impress upon the Ministry to intensify the measures and strengthen the collaborative efforts so that the noble interest of providing training and placement under PMKVY is well served.

III. CONVERGENCE BETWEEN PMKVY AND MUDRA LOANS SCHEMES

(Recommendation Para No. 9)

11. In their original report, the Committee had been informed that every Pradhan Mantri Kaushal Kendra (PMKK) was linked with the Mudra Loan. However, the Committee found that the number of Mudra Loans sanctioned

was on a very lower side. Under PMKVY (2016-20) as many as 9,558 trained and certified candidates applied for Mudra Loan through offline and online channels but loan was sanctioned to 270 candidates only. Thus, Mudra Loan sanctioned had remained just 2.02 percent of the total number of candidates who applied for loan through various channels. During oral evidence, the Committee were apprised that the Mudra loans were being sanctioned to around 10 percent of the Candidates seeking loan. Still, not satisfied with the percentage of disbursement of Mudra Loan under PMKVY, the Committee desired that the process be streamlined further so as to ensure that all eligible applicants were given requisite loan under PMKVY.

12. In their Action Taken Note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:

"The observation / recommendation of the committee has been noted.

NSDC has signed a MoU with National Centre for Excellence of RSETIs (NACER), nodal body of RSETIs (Rural Self Employment Training Institutes), wherein the target is to train 1 lakh candidates in Entrepreneurship Development Programme (EDP) training provided by RSETIs. PMKKs have been directed to mobilize the candidates and these candidates then would need to take 10 day EDP training at the closest RSETIs. RSETIs will support in making business plan and access to loan. NACER will ensure that 70% of the candidates will be supported in setting up an enterprise/business and 40,000 candidates will be provided credit linkage support under MUDRA Scheme. Also, mentorship support will be extended to all trained candidates who apply for credit/ set up an enterprise starting from the time of completion of the EDP training for a period of 2 years. The project will be implemented through PMKKs and PMKVY training centers. Besides, in regular training programme awareness is created for accessing the Mudra Loan."

13. According to the Ministry NACER will ensure that 70 percent of the candidates will be supported in setting up an enterprise/ business and 40,000 candidates out of the targetted one lakh candidates will be provided credit linkage support under MUDRA Scheme. Rural Self Employment Training Institutes (RSETIs), on their part, will support in making business plan and access to loan. Though the Ministry have made

an attempt to depict a promising picture of sanctioning MUDRA loans under PMKVY to the trained candidates, the Committee are apprehensive of the efficacy of the system developed in view of the meagre percentage of trained and certified candidates being sanctioned the loan. However, now that the Ministry have made an assurance that 40 percent of the trained candidates will be provided credit linkage support under MUDRA Scheme, the Committee desire the Ministry to fortify their coordination and monitoring mechanism so as to ensure that maximum number of trained and certified candidates are effectively supported in setting up an enterprise/ business.

IV. Pradhan Mantri Kaushal Kendra (PMKK)

(Recommendation Para No. 10)

14. In their Third Report, the Committee had noted that as on 26.09.2019 out of the 813 Pradhan Mantri Kaushal Kendras (PMKKs) allocated throughout the country covering 703 Districts and 528 Parliamentary constituencies, 638 PMKKs had been established. Further, site had been identified for 51 PMKKs and location sign-off done for 124 PMKKs. Taking into cognizance the Ministry's assurance that all the 813 PMKKs would be accomplished before March, 2020 the Committee had hoped that earnest efforts would be made to establish all the PMKKs as per the defined guidelines and within the stipulated time frame."

15. In their Action Taken Note furnished to the Committee, the Ministry have stated as follows:

"The observation / recommendation of the committee has been noted.

As on 31st December 2019, 812 PMKKs have been allocated covering 707 districts and 540 Parliamentary Constituencies of India. Out of which, 710 PMKKs have been established and work is under progress for establishing PMKKs at the remaining 102 locations. To ensure establishment of all PMKKs by March 2020, regular follow up meetings with senior management of PMKK Training Partners, reminder emails and notices have been issued to the concerned entities."

16. The Committee note that in order to ensure establishment of PMKKs in the remaining 102 locations by March, 2020, regular follow up meetings with senior management of PMKK Training Partners are being held and reminder emails and notices have been issued to entities concerned. The Committee would like to be apprised of whether the nationwide lockdown imposed towards the end of March, 2020 and still continued as of 31st May, 2020 due to COVID-19 pandemic has anyway affected the establishment of the remaining PMKKs and if so, the revised target date fixed for the purpose and the Ministry's preparedness to achieve the rescheduled target.

V. NATIONAL COUNCIL FOR VOCATIONAL EDUCATION AND TRAINING

(Recommendation Para No. 12)

17. In their original report, the Committee had observed that the National Council for Vocational Education and Training (NCVET) was in the process of being set up as an overarching skills regulator by merging the existing Regulatory Bodies viz. National Skill Development Agency (NSDA) and National Council for Vocational Training (NCVT). In view of the fact that NCVET would regulate the functioning of entities engaged in vocational education and training and establish minimum standards for the functioning of such entities, the Committee had recommended that the establishment of NCVET be

expedited so that the purpose of vocational education and training was well served in the best interest of the trained candidates."

18. In their Action Taken Note furnished to the Committee, the Ministry have stated as follows:

"In order to expedite establishment of NCVET, the following steps for operationalization of NCVET have been taken-

- Selection Committee for selection of the Chairperson, Executive and Non-Executive Members set up under the chairpersonship of Cabinet Secretary-first meeting of the Committee for selection of the Chairperson and two Executive Members held on 09.12.2019.
- Sanction obtained from Dept. of Expenditure for 11 posts of Director and below level, for NCVET. Action initiated for filling up of these 11 posts.
- Work has been initiated on development of logo, NCVET website and formulation of processes and guidelines for functioning of NCVET.
- The notification requires NCVET to subsume NSDA & NCVT. Meeting of General Body of NSDA was held on 26.12.2019 for dissolution of NSDA into NCVET."

19. The Committee appreciate that pursuant to their recommendations, the Ministry have initiated a number of steps to expedite the establishment and operationalisation of NCVET. As NCVET intends to regulate the functioning of entities involved in vocational education and training besides instituting minimum standards, the Committee call upon the Ministry to intensify their efforts for early establishment of NCVET.

VI. ESTABLISHMENT OF MSTIs

(Recommendation Para No. 16)

20. In their earlier report, the Committee had noted that Setting up of ITIs in the unserved blocks had been termed as Multi Skill Training Institutes (MSTIs). In this context, the Committee found that three MSTIs (two in Bihar and one in U.P) had been granted affiliation for 2019 session and 422 applications from Bihar and three from UP were under process for affiliation. As MSTIs were critical components in imparting training in the unserved blocks, the

Committee had impressed upon the Ministry to expedite the pending affiliation process for Bihar and UP besides finding ways to encourage and to involve other States too to set up MSTIs in their respective unserved blocks."

21. In their Action Taken Note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:

"MSDE, through Directorate General of Training (DGT) is encouraging establishment of MSTIs (ITIs in Un-served blocks) and applications for MSTIs are being processed on priority."

22. The Committee are not satisfied with the reply of the Ministry as the concern expressed in the earlier Report regarding the progress of affiliation process of 422 applications from Bihar and three from U.P. for setting up of MSTIs has not been responded to by the Ministry. The Committee, therefore impress upon the Ministry to furnish at the earliest the status of the pending application pertaining to the two States stated above and the total number of MSTIs set up there. The Committee would also like to be apprised of the exact number of MSTIs affiliated/ established in other States as a result of the reported encouragement extended by the Ministry for the purpose through Director General of Training (DGT).

**New Delhi;
2nd February, 2021
13 Magha, 1942 (Saka)**

**BHARTRUHARI MAHTAB
CHAIRPERSON,
STANDING COMMITTEE ON LABOUR**

STANDING COMMITTEE ON LABOUR

(2020-21)

Minutes of the Second Sitting of the Committee

The Committee sat on Wednesday, the 21st October, 2020 from 1100 hrs. to 1311 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Bhartruhari Mahtab - CHAIRPERSON

MEMBERS

LOK SABHA

2. Shri Subhash Chandra Baheria
3. Shri Satish Kumar Gautam
4. Dr. Umesh G. Jadhav
5. Dr. Virendra Kumar
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SECRETARIAT

1. Shri T.G. Chandrasekhar - Joint Secretary
2. Shri P.C. Choulda - Director
3. Shri D.R. Mohanty - Additional Director
4. Ms. Miranda Ingudam - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the Sitting of the Committee, convened to re-consider and re-adopt the following Action Taken Reports:

(i) XX XX XX XX;

(ii) XX XX XX XX;

(iii) Action Taken on Third Report on Demands for Grants (2019-20) of the Ministry of Skill Development & Entrepreneurship

3. Giving an overview of the important Observations/ Recommendations contained in the draft Action Taken Reports, the Chairperson observed that the above mentioned Reports were earlier adopted at the Sitting held on 29.07.2020 by the predecessor Committee (2019-20). However, the Reports could not be presented to the House as the term of the Committee ended before the commencement of Monsoon Session 2020. The Committee then took up the draft ATRs for consideration one by one and re-adopted them without any modifications.

4. The Committee, then, authorised the Chairperson to finalise the Reports and present them to the House in the upcoming session.

5. XX XX XX XX.

(The witnesses then withdrew)

[A copy of the audio-recorded verbatim proceedings was kept on record]

The Committee then adjourned.

APPENDIX-II**(Vide Para No. 3 of the Introduction)****ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON OBSERVATIONS/
RECOMMENDATIONS CONTAINED IN THIRD REPORT OF THE STANDING
COMMITTEE ON LABOUR (SEVENTEENTH LOK SABHA)**

	Total	Percentage
I. Total number of Recommendations	16	
II. Recommendations/Observations which have been accepted by Government (Rec. Sl. Nos. 4,5,6,7,8,10,11,12,13,14 AND 15)	11	68.75%
III. Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies- NIL	00	00%
IV Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee and which requires reiteration – (Rec. Sl. No. 1,2,9 and 16)	04	25%
V Recommendations/Observations in respect of which final replies of Government are of interim in nature- (Rec. Sl.No.3)	01	6.25
		100%